

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.201/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company		Sunrise Stock Broking Pvt.Ltd.-Versus-Sangamyog Commercial Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Shaunak Ghosh
Bababraj Chakraborty

Petitioner

[Signature]
12/2/18

Tapas M/L/Cm FEMA

IRP

[Signature]
12/2/18

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

IRP has submitted that in accordance with the Rules and Regulations he has already filed a report on 01/02/2018 but not in our record. He is directed to verify from the Office.

It is brought to my notice that the report filed on 01/02/2018 is not all a progress report. It is also brought to my notice that he did not issue any publication in accordance with Rules and Regulations.

IRP is directed to do the needful in accordance with Rules and Regulations and submit the progress report within 15 days.

List it on 01/03/2018 for filing progress report.

Sd

(Jinan K.R.)
Member (J)